

By Fax (emi)

OFFICE OF THE
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
K A I L A S H A H A R.

NO.10(25)-DJ/U/2015-16/1779-90

Dated, Kailashahar,
The 14/3 March, 2016.

To

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Division) Unakoti Judicial District, Kailashahar.
4. The Sub-Divisional Judicial Magistrate - Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
5. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1st Class, Kailashahar/ Kamalpur, Unakoti Judicial District.

Subject:- Lokh Sabha Starred Question No. 5961 regarding cases against senior citizen and children.

Sir,

In enclosing herewith a photo copy of letter No.F.48(1)-HC/2016/5138-45, dated- 14.03.2016 along with enclosures attached for information stated therein, I am to request you to furnish the required information in respect of **Question No. a & b** to this establishment positively by 16.03.2016 by Fax/E-mail or Special Messenger for onwards transmission of the same in consolidated form to the Hon'ble High Court of Tripura.

The matter may kindly be treated as Most Urgent.

Yours faithfully,

Enclosed: As stated above.
3(three) Sheets.

R 14/3/16
(D.M.JAMATIA)

DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

Copy to :-

1. The H/C (Sessions)/Civil Suits Clerk of District & Sessions Judge Court, Unakoti Judicial District, Kailashahar for necessary compliance.
2. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.

SJA

(D.M.JAMATIA)
DISTRICT & SESSIONS JUDGE
UNAKOTI JUDICIAL DISTRICT
KAILASHAHAR.

By Fax/e-mail

THE HIGH COURT OF TRIPURA
AGARTALANo.F.48(1)-HC/2016/ 5138-45From **A. Debbarma,**
Registrar (Judicial)

To

1. The District & Sessions Judge,
West Tripura Judicial District, Agartala.
2. The District & Sessions Judge,
Unakoti Judicial District, Kailashahar.
3. The District & Sessions Judge,
South Tripura Judicial District, Belonia.
4. The District & Sessions Judge,
North Tripura Judicial District, Dharmanagar.
5. The District & Sessions Judge,
Gomati Judicial District, Udaipur.
6. The Judge, Family Court,
Agartala, West Tripura Judicial District.
7. The Judge, Family Court,
Kailashahar, Unakoti Judicial District.
8. The Judge, Family Court,
Udaipur, Gomati Judicial District.

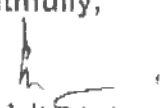
Dated, Agartala, the 14th March, 2016.Sub **Lokh Sabha Starred Question Diary No.5961 regarding cases against
senior citizens and Children**

Sir,

In enclosing herewith a copy of the letter No.5961/2016-Jus-II, dated 25.02.2016 as received from the Under Secretary to the Government of India, Ministry of Law & Justice, Department of Justice, New Delhi on the subject cited above, I am to request you to furnish the required information in respect of **Question No. a & b** to this Registry **positively by 17.03.2016 by Fax/e-mail or Special messenger** for doing the needful at this end.

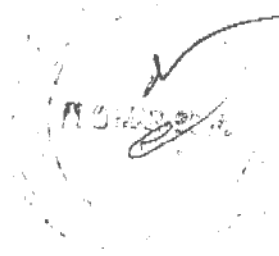
The matter may kindly be treated as **MOST URGENT**.Enc b: As stated above.
(1 sheet of Paper)

Yours faithfully,


(A. Debbarma)
Registrar (Judicial)

3553

No.5961/2016-Jus-II
Government of India
Ministry of Law & Justice
Department of Justice



Jaisalmer House, 26, Mansingh Road,
New Delhi-110011.
Dated the 25th February, 2016

To

The Registrar General,
(All the High Courts).
(as per list attached)

Subject: Lok Sabha Starred Question Diary No.5961 to be answered on 03.03.2016 regarding
Cases against senior citizens and Children.

Sir,

I am directed to reproduce below the ^{text} of the question mentioned;

- (a) the number of such cases disposed of during each of the last three years and the current year in these courts. (on on 29/02/2016)
- (b) the number of such cases disposed of during each of the last three years and the current year in these courts, court-wise; and (on on 29/02/2016)
- (c) the steps taken/being taken by the Government for expeditious disposal of such cases including setting up of fast track courts for the purpose?

3. It is requested that the information in respect of the Question may kindly be furnished to this Department by fax on 011-23385346 or by e-mail address usmcell-justice-mha@nic.in immediately to enable us to frame a suitable reply to the Question.

Yours faithfully,

(R.S. Sidhu)
(R.S. Sidhu)

Under Secretary to the Government of India

Tel: 23072137